Circular-25/2020-Customs

F. No. 484/03/2015-LC (Vol. II)
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)

North Block, New Delhi
New Delhi, dated the 18th May, 2020

To,

All Principal Chief Commissioners/Chief Commissioners of Customs/ Customs (prev)
All Principal Commissioners/Commissioners of Customs & Central tax
All Principal Commissioners/Commissioners of Customs/Custms (Prev)
All Principal Commissioner/Commissioners of Customs & Central tax

Sir/Madam,

Subject: Electronic Sealing-Deposit in and removal of goods from Customs Bonded Warehouses-reg

Circular-19/2018-Customs dated 18.06.2018 and Circular 10/2020-Customs dated 07.02.2020 provided for RFID sealing of goods to be deposited in or removed from Customs Bonded Warehouses. The implementation of these Circulars was deferred, vide Circulars No. 54/2018-Customs dated 31.12.2018 and 20/2020-Customs dated 21.04.2020.

2. In view of the representations received from stakeholders, Board has decided to review the modalities under the aforesaid circulars.

3. Accordingly, a comprehensive circular is under consideration and shall be soon placed in public domain (cbic.nic.in) to seek inputs/suggestions from all stakeholders before issuance.

4. In view of above, Circular-19/2018-Customs dated 18.06.2018 and Circular-10/2020-Customs dated 07.02.2020 issued previously in this matter and yet to be operationalized, stand rescinded.

5. Hindi version follows.

(Dr. Swati Bhankarwala)
OSD (Land Customs)